

**Central Administrative Tribunal
Principal Bench, New Delhi
OA-1319/2017**
New Delhi, this the 26th day of September, 2017

Hon'ble Mr. Raj Vir Sharma, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)

Ms. Bhanupriya Shokeen, aged 26 years
Group 'C'
D/o Sh. Ramesh Shokeen,
R/o H.No.1112, Mangolpur Khurad,
Delhi-83. Petitioner

(through Sh. Yogesh Sharma)
Versus

1. Govt. of NCT of Delhi
Through the Chief Secretary
New Secretariat, New Delhi.
2. The Director of Education
Govt. of NCT of Delhi
Old Secretariat, Delhi.
3. The Secretary
Delhi Subordinate Services Selection Board
Govt. of NCT of Delhi, F-18, Institutional Area
Karkardooma, Delhi-92. Respondents

(through Sh. Pradeep Singh Tomar with Ms. Sangita Rai)

ORDER (ORAL)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the parties. At the very outset, learned counsel for the respondents submits that since the respondents themselves have issued Corrigendum, the reply is not required.

2. Learned counsel of both sides agreed that this OA may be decided in terms of the Corrigendum dated 05.07.2017.
3. Learned counsel for the applicant submitted that the respondents may be directed to consider the case of the applicant in the light of this Corrigendum and decide the same.

4. In view of the above submissions, we direct the respondents to decide the case of the applicant in terms of the above mentioned Corrigendum within a period of six weeks from the date of receipt of certified copy of this order. In case he is not ineligible for any other reason, he shall be offered appointment with all consequential benefits including seniority.

(Praveen Mahajan)
Member (A)

(Raj Vir Sharma)
Member (A)

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